

The Committee also recommended that two hours, in addition to the time already taken, may be allotted for further discussion on the Resolution regarding unemployment problem in the country, moved by Shri Shiva Chandra Jha on the 24th November, 1978.

The Committee further recommended that the House should sit up to 6.00 P.M. and beyond 6-00 P.M. as and when necessary for the transaction of Government business.

सदन की कार्यवाही ढाई बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at fifty-seven minutes past twelve of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, Mr Deputy Chairman in the Chair

**THE CONSTITUTION (AMENDMENT) BILL, 1978**  
(TO AMEND THE EIGHTH SCHEDULE)

श्री शिव चन्द्र झा (बिहार) : उपसभापति महोदय, मैं वाग्दब इस सदन से दरख्वास्त करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुर स्थापित करने की मूझे अनुमति दी जाय जिससे कि मैथिली जा दो करोड़ से ज्यादा लोगो की भाषा है उस को अष्टम अनुसूची में स्थान मिल सके।

*The question was put and the motion was adopted.*

श्री शिव चन्द्र झा : मैं विधेयक को पुर:स्थापित करता हूँ।

**THE CONSTITUTION (AMENDMENT) BILL, 1978**

(to amend Articles 120, 210, etc.)

SHRI MURASOLI MARAN (Tamil Nadu): Sir, I beg to move for leave

to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI MURASOLI MARAN: Sir, I introduce the Bill

**THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL, 1978—**  
contd

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Mr. Deputy Chairman, during the last Session this Bill was moved for consideration of this House and we had some general discussion on this Bill. I had just started to place my point of view before this august House when the House had adjourned. I shall try to do so today. Generally I try to be as brief as possible, but in view of the importance of this Bill, I would request you to give me some time to place the facts before the House so that honourable Members may consider the different aspects of the problem which is posed by this Bill. Although this Bill is very short, I would submit that it has got far-reaching consequences. In fact, it has got two parts: The first part deals with amendment of the definition of the word 'university'. In the original Act of 1920, 'university' was refined as the Aligarh Muslim University. The hon. Member who moved this Bill wants that definition to be changed so as to include these words namely, "which shall be deemed to have been established at the instance of Muslims of India". Of course, there are some amendments to this clause. But we are not dealing the Bill with clause by clause. We have to discuss this in proper perspective.

The second part seeks to omit in section 5 of the principal Act clause-